

eCourts Integrated Mission Mode Project

The eCourts Integrated Mission Mode Project is one of the national eGovernance projects being implemented in High Courts and district/subordinate Courts of the Country. The objective of the eCourts project is to provide designated services to litigants, lawyers and the judiciary through ICT enablement of district and subordinate courts in the country.

As on 1st March, 2016, more than 95% of the mandated activities have been completed. Status of implementation as on 1st March, 2016, for main components of the project is given as under:

S. No.	Module	Status as on 1.03.2016	% Completion
1	Sites readiness	14249	100.00
2	Hardware installation	13436	94.29
3	LAN installation	13683	96.02
4	Software deployment	13672	95.95

In addition to above, ICT infrastructure of the Supreme Court and High Courts has also been upgraded. Progress on other activities of the project as of 1st March, 2016 is given below:

- (i) **Laptops to Judicial Officers:** Laptops have been provided to 14,309 judicial officers.
- (ii) **Software:** A unified national core application software - Case Information System (CIS) software - has been developed and made available for deployment at all computerised courts. Entry of data regarding past cases has been initiated, and data in respect of over 5.5 crore cases is available online.
- (iii) **Judicial Service Centre:** Judicial Service Centre (JSC) have established at all computerised courts which serves as a single window for filing petitions and applications by litigants/ lawyers as also obtaining information on ongoing cases and copies of orders and judgments etc.
- (iv) **Change Management and Training:** As part of the Change Management exercise, over 14,000 Judicial Officers have been trained in the use of UBUNTU-Linux OS and over 4000 court staff have been trained in CIS software.

- (v) **Process Re-engineering:** eCommittee has initiated the Process Re-engineering (PR) exercise; PR Committees have been set up in all High Courts to study and suggest simplification in existing rules, processes, procedures and forms.
- (vi) **Video Conferencing** facilities in courts and jails: Based on experience of pilot, it was decided in consultation with the eCommittee of Supreme Court of India to provide VC facilities for 488 Court complexes and 342 jails out of which equipment has been delivered at 667 locations.
- (vii) **Service Delivery and National Judicial Data Grid:** The national e-Courts portal (<http://www.ecourts.gov.in>) has become operational and has been opened for public access. The portal provides online services to litigants such as details of case registration, cause list, case status, daily orders, and final judgments. Currently, litigants can access case status information in respect of over 5.59 crore pending and decided cases and more than 1.93 crore orders/judgments pertaining to district and subordinate Courts. NJDG data will also help the judiciary in judicial monitoring and management and the Government to get data for policy purposes.
- (viii) The portal has been linked to the eTaal, which is a web portal for dissemination of e-Transaction statistics of Central and State level e-Governance Projects including Mission Mode Projects, and the portal has recorded 27.34 crore transactions so far, which is among top five if not the highest among all other eGovernance Projects.